

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4353/2020

This the 23rd day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nisar Ahmad Yatoo, aged 50 years, Son of Haji Ghulam Nabi Yatoo, Resident of Vessu, Qazigund, Kashmir.Applicant

(Advocate:- Mr. M Y Bhat-**Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner cum Secretary to Government Revenue Department, Civil Secretariat, Srinagar/Jammu.
2. Financial Commissioner, Revenue J&K Srinagar.
3. Deputy Commissioner, Anantnag.

....Respondents

(Advocate: Mr. Rajesh Thappa, Deputy Advocate General)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last listed dates also i.e., 21.12.2020 and 19.02.2021, nobody on behalf of the applicant had joined the video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**